

**Irregularities in appointment of Secretary, UGC**

†1322. SHRI RASHEED MASOOD: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the number of complaints received so far regarding irregularities in appointment of Secretary in the University Grants Commission (UGC);
- (b) the action taken on these complaints;
- (c) whether a ban has been imposed on these appointments; and
- (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) and (b) Four complaints were received alleging irregularities in the appointment of the Secretary, University Grants Commission (UGC). The details are as follows:

- i. Writ Petition No. 5342/2012 (C.S. Kalra vs. Union of India (UoI) and others) in Delhi High Court regarding the Chair of the Search-cum-Selection Committee for selection of Secretary, UGC. This matter is *sub-judice*.
- ii. Writ Petition No. 5364/2012 (Society for Values and Ethics in Education vs UoI and others) in Delhi High Court, regarding the Chair of the Search-cum-Selection Committee for selection of Secretary, UGC. This matter is *sub-judice*.
- iii. Original Application (OA) No. 3504/2012 (Nilofer A. Kazmi vs. UoI and another) – This OA has been withdrawn by the applicant.
- iv. Legal notice and email by Ajay Kumar Lal – It was brought to the notice of the Selection Committee and taken into account by it while selecting the candidate for the post of Secretary, UGC.

(c) No, Sir.

(d) No valid reasons existed for banning the appointment of the Secretary, UGC. Even in the matters before the Courts, there is no injunction/stay order against this appointment. It is very crucial post and filling up of this post is essential for regular functioning of the UGC.

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†Original notice of the question was received in Hindi.